

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Civil Miscellaneous Appellate Jurisdiction)
M.A. No. 219 of 2018

.....
The Branch Manager, United India Insurance Co. Ltd., Giridih
..... Appellant
Versus
Smt. Arti Devi & Others Respondents

CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through : Video Conferencing)

.....
For the Appellant : Mr. D.C. Ghosh, Advocate.
For the Respondent :
.....

05/17.04.2021.

Learned counsel for the appellant has submitted that I.A. No. 2324/2020 has been filed for extension of time and for modification of order dated 29.01.2020 passed by this Court as for removing the defect(s) the appellant has filed inspection slip on 17.02.2020, but till filing of the interlocutory application, the file has not been sent by the concerned section for inspection, as such, time may be extended.

Considering the same, I.A. No.2324/2020 is hereby allowed.

Put up this case after 30 days after the physical court starts so as to enable learned counsel for the appellant to remove the defect(s).

(Kailash Prasad Deo, J.)

Sunil/-